

**Form DPT-3**

**Return of deposits**

*[Pursuant to rule 16 of the Companies (Acceptance of Deposits) Rules,  
2014]*

1.(a) CIN:

(b) GLN:

2. (a) Name of the company:

(b) Registered office address:

(c) E-mail Id:

3. Whether the company is

Public company

Private company

4. Whether the company is a government company:

YES

NO

5. Objects of the company:

6. (a) Date of issue of advertisement or circular:

(b) Date of last closing of accounts:

(c) Date of expiry of validity of advertisement or circular:

7. Net Worth as per the latest audited balance sheet preceding the date of the return-

(a) (i) Paid up share capital

(ii) Free reserves

(b) (i) Accumulated loss

(ii) Balance of deferred revenue expenditure

(iii) Accumulated unprovided depreciation

(iv) Miscellaneous expense and preliminary expenses

(v) Other intangible assets

(c) Net worth (a-b)

(d) Maximum limit of deposits (i.e, 35% of the above in case of Government Company or 25% in case of others)

8. Particulars of deposits(to be furnished in respect of deposits from shareholders and others separately)

(a) Amount of existing deposits as at 1<sup>st</sup> April

(b) Amount of deposits accepted or renewed during the year

(a) Secured deposits

(b) Unsecured deposits

(c) Amount of deposits repaid during the year

(d) Balance of deposits outstanding at the end of the year (a+b-c)

9. Details of outstanding deposits:

| Particulars | Date of receipt of deposit | Rate of interest | Repayable after ..... |
|-------------|----------------------------|------------------|-----------------------|
|             |                            |                  |                       |

10. (a) Amount of deposits that have matured but not claimed:  
 (b) Amount of deposits that have matured and claimed but not paid:

11. Particulars of liquid assets

(a) Amount of deposits maturing before 31<sup>st</sup> March next year and following next year:

(b) Amount required to be invested in liquid assets:

(c) Details of liquid assets-

|  | Date of investment/ deposit | Amount |  |  |
|--|-----------------------------|--------|--|--|
| (a) Amount in current or other deposits account, free from charge or lien, with any scheduled bank |                             |        |  |  |
| (b) Unencumbered securities of Central/State Government  |                             |        |  |  |
| Face value   |                             |        |  |  |
| Market value   |                             |        |  |  |
| (c) Unencumbered trust securities  |                             |        |  |  |
| Face value   |                             |        |  |  |
| Market value   |                             |        |  |  |

12. Particulars of deposit insurance:

- (a) Date of entering into deposit insurance contract
- (b) Name of the insurer
- (c) Premium payable
- (d) Premium paid upto:
- (e) Maximum ceiling limit for every depositor

13. Particulars of charge

- (a) Date of entering into trust deed
- (b) Name of the trustee
- (c) Short particulars of the property on which charge is created for securing depositors
- (d) Value of the property

Signature

Date:

Place:

**Attachment:**

1. Auditor's certificate;
2. Deposit insurance contract;
3. Copy of trust deed;
4. Copy of instrument creating charge;
5. List of depositors indicating name, address, amount deposited, repaid during the year and outstanding, interest due, paid and payable as at the close of the Financial Year and separately indicating deposits not yet matured, matured, claimed and paid and matured, claimed but not paid and matured but not claimed for payment. List of deposits matured, cheques issued but not yet cleared to be shown separately.
6. Optional attachment, if any.